

O.A.301/9825.1.99

Or. off. 25.1.99

4 copy of  
order may be given  
to ~~the~~ concerned  
2.2.99

Patnaik  
S-0-1-1  
2.2.99

Received a copy  
on order at 25.1.99  
on behalf of Mr. K. C.  
2.2.99

R K Pati  
3.2.99

Received copy of the  
order at 25.1.99  
P. J. M.  
13.5.99

Heard both sides. It is submitted by Shri K.C. Mohanty, learned Govt. Advocate appearing for the State of Orissa that the applicant in this petition has prayed for quashing the order dated 11.6.1998 at Annexure-10 in which it was stated that his deputation to U.N. Peace Keeping Mission in Bosnia/Herzegovina would be allowed only after the departmental proceedings against him are finalized. The Tribunal in order dated 19.6.1998 had allowed the applicant to be relieved for proceeding to U.N. Peace Keeping deputation post, abroad. It is submitted by the learned Govt. Advocate appearing on behalf of the State of Orissa that in pursuance of the order of the Tribunal the applicant has already been relieved on 29.6.1998 and he has accordingly proceeded abroad. In effect the State Govt. does not want to contest the prayer of the applicant. In view of this the application is allowed. No order as to costs.

13.5.99  
VICE CHAIRMAN

MEMBER (JUDICIAL)